

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 198-199 of 2019**

**IN THE MATTER OF:**

**Punjab National Bank**

**...Appellant**

**Vs**

**Kamlesh Kumar Sighania & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Rajesh Kr. Gautam and Ms. Khushbo Aggarwal, Advocates for PNB.**

**For Respondents: Mr. K. K. Sighania, Resolution Professional with Mr. Pankaj Agarwal and Mr. Abhishek Jain, Advocates for RP.**

**ORDER**

**27.02.2019:** Delay in preferring the appeal is condoned. I.A. Nos. 651 of 2019 and 652 of 2019 stands disposed of.

2. This appeal relates to Corporate Insolvency Resolution Process against 'Mintri Tea Company Pvt. Ltd.' and preferred against order dated 19<sup>th</sup> November, 2018. In another appeal Company Appeal (AT) (Insolvency) No. 456 of 2018, this Appellate Tribunal today set aside the order of initiation of Corporate Insolvency Resolution Process, the application under Section 7 filed by 'Punjab National Bank' having withdrawn, all the orders therein already been set aside. This appeal being covered by the aforesaid decision passed in Company Appeal (AT) (Insolvency) No. 456 of 2018, this appeal is also allowed in terms of the decision in the aforesaid appeal. No costs.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansilal Bhat]  
Member (Judicial)

*am/uk*